IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-606(PB)/2018

IN THE MATTER OF:

Gurucharan Singh Soni and
Kuldeep Singh Soni .... Applicant/Petitioner

Vs.

Unitech Ltd. .... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 01.08.2018

Coram:
CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

Sh. S. K. MOHAPATRA,
Hon'ble Member (Technical)

PRESENTS

For the petitioner: Mr. G.K Jain, CA
For the respondent Mr. Rajeev Kumar, Adv.

ORDER

Learned counsel for the respondent requests and is granted ten days time to file reply with a copy in advance to the learned PCA.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

Learned counsel for the respondent has apprised the Tribunal that there are interim directions issued by Hon'ble Supreme Court staying any authorities/ court to pass any directions. The same shall be pointed out in the reply be adding a copy of along with the order passed by Hon'ble Supreme Court.

List on 30.08.2018.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

01.08.2018
Aarti